

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
M.A NO. 60/141/2019
In ORIGINAL APPLICATION NO. 060/1044/2016

Chandigarh, this the 23rd day of January, 2019

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)

...

Ved Mitter Gill aged 67 years, son of late Shri Bhalle Ram Gill, Ex. Deputy Superintendent, Model Jail, Burail, Chandigarh, resident of Flat No. A-12, Uppa Marbel Arch. Manimajra, U.T. Chandigarh (Group-B).

....APPLICANT

(By Advocate: Shri Amit Chaudhary)

VERSUS

1. U.T. Chandigarh Administration through Home Secretary, Mini Civil Secretariat, Sector 9, Chandigarh.
2. The Administrator, U.T. Chandigarh Administration, Mini Civil Secretariat, Sector 9, Chandigarh.
3. Advisor to the Administrator, U.T. Chandigarh Administration, Mini Civil Secretariat, Sector 9, Chandigarh.

....RESPONDENTS

(By Advocate: Shri K.K. Thakur)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

M.A. NO. 60/141/2019

The present M.A. has been filed by the applicant with a prayer that the O.A. No. 60/1044/2016 filed by him, which stands adjourned sine die vide order dated 3.8.2017 may be taken up for hearing and same may be disposed of as withdrawn with liberty to file a fresh one on the same cause of action.

2. Notice to counsel opposite.
3. Mr. K.K. Thakur, Advocate present in Court, accepts notice and did not object to the prayer being allowed.
4. The main file of the O.A. has been called for and in view of the prayer made in the M.A. the O.A. is dismissed as withdrawn with liberty to the applicant to file a fresh one on the same cause of action.

(P.GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 23.01.2019
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